

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 285 of 2014

Dated : 9th January, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s. E.I.D. Parry (India) Ltd. ...Appellant(s)
Versus
Andhra Pradesh Electricity regulatoryRespondent(s)
Commission & Ors.

Counsel for the Appellant(s): Mr. Challa Gunaranjan
Ms. Indrani
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Mandakini Ghosh

ORDER

Learned Counsel for the Appellant submits that Appeal no. 286 of 2014 and Appeal no. 287 of 2014 challenging similar order have been admitted. In view of this, **Admit.**

Learned Counsel for Respondent nos. 2 to 5 seeks three weeks time to file vakalatnama as well as reply. Accordingly, he is directed to file reply on or before 30.01.2015 after serving copy on the other side.

Post the matter on **09.02.2015**. In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member
pr/mk

(Justice Ranjana P. Desai)
Chairperson